



2026:AHC:44947-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 8 of 2026

Ashok Kumar Gupta

.....Petitioner(s)

Versus

State of U.P. and another

.....Respondent(s)

Counsel for Petitioner(s)	:	Sriram Dhar Dubey
Counsel for Respondent(s)	:	Sudhanshu Srivastava (A.C.S.C.)

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE KSHITIJ SHAILENDRA, J.

1. This petition has been filed by the petitioner seeking direction to the respondents to conclude the inquiry against the alleged wrong doers at Gram Panchayat Badhaipurwa, Block Basgaw, District Gorakhpur.
2. Instructions have been produced, *inter alia*, indicating that after undertaking the requisite inquiry, the allegations have been found to be baseless.
3. Counsel for petitioner attempted to make submissions that no inquiry was held and the inquiry report has been prepared sitting in the office.
4. Along with the instructions, a copy of the complaint has been produced, which was not filed by the petitioner along with the writ petition.
5. A perusal of the complaint reflects that absolutely cursory and omnibus allegations have been made in the complaint without any particulars.
6. In that view of the matter, we do not find any substance in the writ petition. The same is, therefore, dismissed.

(Kshitij Shailendra,J.) (Arun Bhansali,CJ.)

February 26, 2026

P.Sri./SL